

**Co-operative Dairy Farms**

\*392. **Shri Bagri:**  
**Shri Madhu Limaye:**

Will the Minister of Food and Agriculture be pleased to state:

(a) the manner in which encouragement is given by Government for formation of co-operative dairy farms in the country; and

(b) whether Government exercise general supervision with a view to discourage malpractices in these Societies?

The Minister of Finance (Shri T. T. Krishnamachari) on behalf of the Minister of Food and Agriculture: (a) No special Central assistance is provided specifically for the formation of co-operative dairy farms in the country.

(b) Does not arise.

**Procurement of Foodgrains directly from Farmers**

\*393. **Shri Yashpal Singh:**  
**Dr. L. M. Singhvi:**  
**Shri P. C. Borooah:**  
**Shri B. K. Das:**  
**Shri M. R. Krishna:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shrimati Jyotsna Chanda:**  
**Shri Shree Narayan Das:**  
**Shri D. S. Patil:**  
**Shri C. K. Bhattacharyya:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government have formulated a scheme for the procurement of foodgrains directly from the producers under the levy system;

(b) if so, the details thereof and the reasons therefor; and

(c) whether views of the State Governments have been obtained in this respect?

The Minister of Finance (Shri T. T. Krishnamachari) on behalf of the Minister of Food and Agriculture: (a) and (b). While Government have not formulated any detailed scheme for the procurement of foodgrains from the producers, they suggested to the State Governments some time back that a National Emergency Levy, suitably graded to the size of the holdings, should be imposed on the producers. Smaller holdings like those of one acre (irrigated) and two acres (unirrigated) have been exempted from the levy. The imposition of a levy on producers was necessitated in order to maximise internal procurement. The levy was to be imposed not only on the producers in surplus States but also on surplus producers in deficit States. The earlier system of imposition of a levy on traders/millers is also being continued. The States of Andhra Pradesh, Kerala, Mysore, Madras and Bihar have already promulgated orders for the imposition of a levy on producers. Similar orders are being formulated by Orissa and Rajasthan. West Bengal, Maharashtra, Orissa and Assam have either already adopted a system of monopoly procurement or are contemplating one. The system of levy on millers in the States of Punjab, Madhya Pradesh and Orissa is being continued.

(c) Does not arise.

**Rationing in Bihar**

\*394. **Shri P. R. Chakraverti:**  
**Shri K. N. Tiwary:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government of Bihar have intimated the Union Government its inability to introduce statutory rationing in urban areas and industrial pockets, as advised by the Centre;

(b) whether the State Government have asked for greater allotment of wheat to enable it to maintain its